

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 119

IA/273(AHM)2021
IA/332(AHM)2021
IA/371(AHM)2021
IA/379(AHM)2021
IA/445(AHM)2021

in
CP(IB)/53(AHM)2017

Order under Section 7 IBC

IN THE MATTER OF:

ICICI Bank Ltd
V/s
ABG Shipyard Ltd

.....Applicant

.....Respondent

Order delivered on ..02/08/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Chockalingam Thirunavukkarasu, Hon'ble Member(T)

PRESENT:

Mr. Salil M. Thakore, Advocate for Applicant in IA 273 of 2021

Mr. Monaal Davawala, Advocate for the Liquidator in IA 273 of 2021, IA 379 of 2021 and IA 445 of 2021.

Mr. Krishnendu Datta, Sr. Advocate for Respondent No.6 in IA 273 (AHM) 2021

Mr. Arun Kathpalia, Sr. Advocate for Wadia Ghandy & Co, Advocate for Applicant in IA 445 of 2021

Mr. Monaal Davawala, Advocate for applicant in IA 332 of 2021 and IA 371 of 2021 and 475 of 2021.

Mr. Sandeep Singhi, Advocate for Applicant in IA 379 of 2021

Mr. Yogesh Ravani, Advocate is present.

ORDER

Interim Relief shall continue till the next date of hearing.

List the matter on 09.08.2021


(CHOCKALINGAM THIRUNAVUKKARASU)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)